There has been no practice of appointing investigative agencies or informer agencies in connection with Economic Offences committed abroad. The question of established procedure for this purpose does not therefore arise.

(b) and (c) Do not arise.

## Authority Competent to take action under the Smugglers and Foreign exchange Manipulators Forfeiture of Property Act

2002, SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

- (a) the details of the authority competent to take action under the Smugglers and Foreign Exchange Manipulators forfeiture of Property Act;
  - (b) the names of the personnel alongwith their designations who are functioning as the authority as on 31st March, 1987; and
  - (c) the number of posts that are vacant and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARI HAN POOJARI): (a) The officers a ithorised to perform the functions of the competent authority under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976 are competent to take action under that Act

(b) Km. Usha Savara and Smt. M. Balasubra nanian were performing the

functions of the Competent Authority under the Act. Three more officers, namely, S/Shri A N. Gupta, K. V. Rajan and P. P. Singh have also now been authorised to perform the functions of the Competent Authority.

(c) No post is vacant at present.

## Property confiscated under the Smugglers and Foreign Exchange manipulators Forfeiture of Property Act

2003. SHRIMATI KRISHNA KAUL: Will the PRIME MINISTER be pleased to state:

- (a) the details of persons alongwith the details of property confiscated under the Smugglers and Foreign Exchange Manipulators Forfeiture of Property Act during the last three years in the country; and
- (b) if no action has been taken against any body under the Act, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE JANARDHAN POOJARI) : (a) of forfeiture total number of orders made during the last three years. which have either become final decided in appeal have not yet been proceedings before or in any Courts, including orders allowing the affected person option to pay fine in lieu of forfeiture is 98. In the following of forfeited properties cases possession during the last three was taken over years: --

## S.No. Hame of the person

Brief description of the property

- 1 BA! ISIDHAR GOEL (HUF)
- 2 LA FE SHRI BHUPENDRA BAKSHI (LEGAL HEIR SMT. GURSHARAN KAUR)
- 3 SHILLRAMNATH HIRA GAWDE
- 4 SHILL MOHD, HUSSAIN LOOTHA
- 5 SHILL A.G. AGARWAL

- Bank Account in Delhi.
- (i) Movable Property (Deposit) (ii) House Property in Bombay.
- Fishing Motor Vessel.
- Cash Rs. 34,000/-.
- Flat.